



CERTIFICATE No. 9000 of 2026

Certificate under section 28A of the Securities and Exchange Board of India Act, 1992
read with section 222 of the Income Tax Act, 1961

Anukaran Commercial Enterprise Limited (PAN: AABCA2578D) 6/45, Old Anand Nagar, Western Express Highway, Santacruz (East), Mumbai – 400055	Kushal Shah (PAN: AXPPS9103G) 5, Ramyakunj, 2nd Golibar Road, T.P.S. lii, Santacruz(e), Mumbai, Maharashtra, India, 400055
Jiten Vora (PAN: AAAPV3821G) 402, Saral Apartment, Opp. Indian Overseas Bank, Marva Road, Malad (west), Mumbai, Maharashtra, 400064	Varsha Vora (PAN: AAEPB7941H) 402, Saral Apartment, Opp. Indian Overseas Bank, Marva Road, Malad (west), Mumbai, Maharashtra, 400064
Kankuben Vora (PAN: AAFPV0269D) 402, Saral Apartment, Opp. Indian Overseas Bank, Marva Road, Malad (west), Mumbai, 400064	Paresh Vora (PAN: AAAPV3819J) 502, Swapnolok 2 Chs, Opp Indian Overseas Bank, Marve Road, Malad West, Mumbai, 400064
Vaibhav Enterprise (Proprietary concern of Paresh Vora) (PAN: AAAPV3819J) 503 Maharaja CHS, SV Road, Opp. Telephone Exchange, Malad (West), Mumbai-400064	Rajdeep Enterprise (Proprietary concern of Jiten Vora) (PAN: AAAPV3821G) Shop No. 9, Daruwala Compound, S. V. Road, Malad (West), Mumbai-400064
Manoj Shah (PAN: AGUPS7516D) 1602 16th Floor Samarpan Royale Chsl, Off W E Highway, Borivali E, Mumbai, Maharashtra, India, 400066	Faiyaz Rangwala (PAN: AADPR8710M) Address- Flat No 602, 99 Adobe Villa Opp G M Medical Centre S V Road, khar W, Mumbai, Maharashtra, India, 400052 Address 2 - 3 1001 Zahra Court 8th & 10th Road Junction Opp Khar Police Station, Khar West, Mumbai, Maharashtra, India, 400052
Arpita Vora (PAN: AAEPV7626D), 503 Maharaja Apartment, Opp Telephone Exchange, S V Road Malad West, Mumbai, 400064	Jiten Vora HUF (PAN: AAAHV9089C) 402, Saral Apartment, Opp. Indian Overseas Bank, Marva Road, Malad (west), Mumbai, Maharashtra, 400064
Paresh Vora HUF (PAN: AAGHP4006F) 503 Maharaja Apartment, Opp Telephone Exchange, S V Road Malad West, Mumbai, 400064	Paras Mehta (PAN: AAEPM1638C) A/8 th Floor, Satra Signature Chs Ltd, Cts No 6b, gulmohar road, opp gangandeepl Vileparle West, Mumbai, Maharashtra, India, 400056





NOTICE OF DEMAND UNDER RULE 2 OF THE SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH SECTION 28A OF THE SECURITIES AND EXCHANGE BOARD OF INDIA ACT, 1992

1. This is to certify that a sum of Rs.2,87,000/- (Rupees Two Lakh Eighty-Seven Thousand Only) along with further interest, all costs, charges and expenses incurred in respect of all the proceedings taken for recovery of the said sum as detailed below is due to SEBI from you:

Description of Dues	Amount (in Rs.)
Unpaid amount of penalty imposed jointly and severally by the Adjudicating Officer vide Order No. Order/SM/S./2022-23/18173-18191 dated July 29, 2022 in the matter of Anukaran Commercial Enterprise Limited.	2,00,000.00
Interest from July 2022 to January 2026 @ 1% p.m.	86,000.00
Recovery Cost	1,000.00
Total	2,87,000.00

2. You are hereby directed to pay the total amount as mentioned above within 15 (Fifteen) days of the receipt of this Notice by way of direct credit to "SEBI Recovery Proceeds" Account payable through EFT/NEFT/RTGS to Account No. SEBIRRDPE9000 of ICICI Bank (IFS Code: ICIC0000106) (OR) online payment facility available on the "Recovery Payment" module on the website: <https://siportal.sebi.gov.in> (OR) payment link available on the following path: SEBI Website-->Enforcement-->Recovery Proceedings-->Pay Now) failing which the Recovery Officer shall proceed to recover the amount due in accordance with the provisions of section 28A of the Securities and Exchange Board of India Act, 1992 ("SEBI Act")

3. In the event of non-payment of the dues as above, SEBI shall recover the money by one or more of the following modes, namely:-
 (a) attachment and sale of your movable property;
 (b) attachment of your bank accounts;
 (c) attachment and sale of your immovable property;
 (d) arrest and detention in prison;
 (e) appointing a receiver for the management of your movable and immovable properties.

4. Further, as per Explanation 1 to section 28A of the SEBI Act, any direct or indirect transfer of your property or monies held in bank accounts to your spouse or minor child or son's wife or son's minor child, otherwise than for adequate consideration, on or after July 29, 2022 shall be deemed to be your property or money for the purpose of recovery.

5. You are also advised to take note that upon service of this notice, you are not competent to mortgage, charge, lease or otherwise deal with any property belonging to you except with the permission of the Recovery Officer and any such transfer shall be



deemed void as per rule 16 of the Second Schedule to the Income-tax Act, 1961 read with section 28A of the SEBI Act.

6. Any confirmation of e-payment(s) made (in the format as given in table below) should be forwarded to "The Recovery Officer, Securities and Exchange Board of India, SEBI Bhavan, Plot No. C-4 A, "G" Block, Bandra Kurla Complex, Bandra (E), Mumbai-400051" or sent by email to kpjadhav@sebi.gov.in / gafranaa@sebi.gov.in:

1. Case Name and Recovery Certificate Number :	
2. Name of Payer :	
3. Date of Payment:	
4. Amount Paid :	
5. Transaction No. :	
6. Bank Details (Bank Name, Branch Name, IFSC Code and Account No.) from which payment is made :	

Note: In the absence of confirmation of e-payment as per the above format, the credits made will not be accounted towards the dues.

7. In addition to the aforesaid dues, you will also be liable for further interest, all costs, charges and expenses incurred in respect of recovery proceedings against you.

Dated: January 07, 2026




Recovery Officer

Kirtikumar Jadhav
कीर्तिकुमार जाधव
Dy. General Manager & Recovery Officer
उप महाप्रबंधक एवं वसूली अधिकारी
Securities and Exchange Board of India
भारतीय प्रतिभूति और विनियम बोर्ड
Mumbai
मुंबई